

CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-DB

COURT –III

Excise Appeal No.E/2635/2007-EX [DB]

[Arising out of Order-in-Appeal No.IND-I/102/2007 dated 16.05.2007 passed by the Commissioner (Appeals-I), Customs & Central Excise, Indore].

Commissioner, Customs & Central Excise, Indore ...Appellant

Vs.

M/s.B.E.W. Auto Parts ... Respondent

Present for the Appellant : Shri M.R. Sharma, D.R.

Present for the Respondent: Shri Manish Saharan, Advocate

**Coram: HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. B.RAVICHANDRAN, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 15.01.2016

FINAL ORDER NO. 56519/2016

PER: S.K. MOHANTY

Revenue is in appeal against the order dated 16.05.2007 of Commissioner (Appeals)-II, Raipur.

2. As per Instructions issued by C.B.E.C. dated 17.12.2015 from file F.No. 390/Misc./163/2010-JC, the appeal is not maintainable due to the monetary limit.

3. Therefore, the appeal filed by the Revenue is dismissed.

[Pronounced in the open Court]

**(B.RAVICHANDRAN)
MEMBER (TECHNICAL)**

**(S.K. MOHANTY)
MEMBER (JUDICIAL)**

Anita